

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
AT&F INDIA FABRICATION PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	AT&F India Fabrication Private Limited
2.	Date of incorporation of corporate debtor	28/06/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28112MH2010PTC204974
5.	Address of the registered office and principal office (if any) of corporate debtor	902, 9th Floor, Sanjona Chambers, BKSD Marg Opp. I.I.P.S., Govandi Station Road, Deonar, Mumbai Bandra Suburban MH 400088
6.	Insolvency commencement date in respect of corporate debtor	November 18, 2022 (Date of Receipt of Order) (Order delivered on November 11, 2022)
7.	Estimated date of closure of insolvency resolution process	May 17, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shilachandra Hajgude Reg. No. IBBI/IPA-001/IP-P02438/2021-2022/13701
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No.1, MSR Capital, 2nd Floor, Pimpri Court Road, Samrat Chouk, Morwadi, Pimpri Chichwad, Pune-411018 EMail: shilchandra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Office No.1, MSR Capital, 2nd Floor, Pimpri Court Road, Samrat Chouk, Morwadi, Pimpri Chichwad, Pune-411018 EMail: cirp.atf@gmail.com
11.	Last date for submission of claims	December 02, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **AT&F India Fabrication Private Limited** on November 11, 2022 (order Received on November 18, 2022).

The creditors of **AT&F India Fabrication Private Limited**, are hereby called upon to submit their claims with proof on or before December 02, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Shilachandra Hajgude
Interim Resolution Professional

Date: 20/11/2022
Place: Pune

